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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

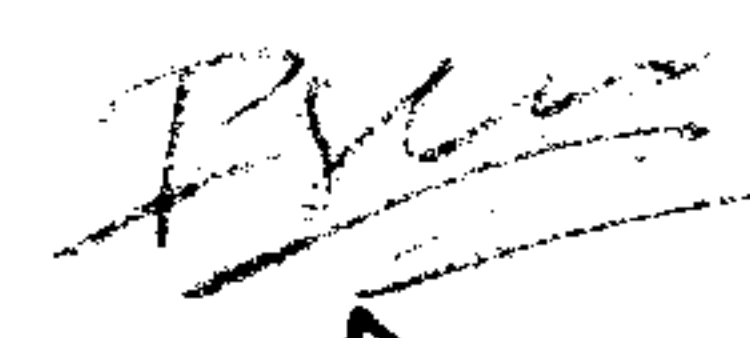

**C.P. (I.B) No. 174/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Rudra Mercantile Pvt Ltd.  
V/s.  
Nugen Machineries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN P. SHAH	Advocate	Petitioner	
2.	Vaibhavi Parikh	ADVOCATE	RESPONDENT	

**ORDER**

Learned Advocate Mr. Ishan Shah present for Operational Creditor/Petitioner.  
Learned Advocate Ms. Vaibhavi Parikh present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned Advocate Ms. Vaibhavi Parikh filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to other side.

List the matter for objections of Respondent and for hearing before admission on 30.11.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**